

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 14454/2026  
[Arising out of impugned final judgment and order dated 21-04-2026  
in WP(C) No. 4967/2026 passed by the High Court of Delhi at New  
Delhi]

S  
VERSUS  
Petitioner(s)

THE UNION OF INDIA & ORS.  
Respondent(s)

(IA No. 124584/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT)

Date : 24-04-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA  
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Dr. Amit Mishra, Adv.  
Mr. Rahul Sharma, AOR  
Ms. Uzma Ashraf, Adv.  
Dr. Lokendra Malik, Adv.

For Respondent(s) Mr. Tushar Mehta, SGI  
Ms. Aishwarya Bhati, ASG  
Mr. K. Ravindra Kumar, ASG  
Mr. Devraj Bhattacharjee, Adv.  
Mr. Puskar Sharma, Adv.  
Mr. Vaibhav Dwivedi, Adv.  
Mr. Siddharth Gupta, Adv.  
Mr. Aditya Kumar, Adv.  
Ms. Shivika Mehra, Adv.  
Mr. Anirudh Singh, Adv.  
Mr. Purnima Singh, Adv.  
Ms. Madhulika Upadhyay, AOR

Ms. Swati Ghildiyal, AOR  
Ms. Sonakshi Sinha, Adv.

Dr. Vikrant Narayan Vasudeva, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. Leave granted.

2. The appeal is allowed in terms of the signed order.
3. Pending application(s), if any, shall stand disposed of.

(RADHA SHARMA)  
ASTT. REGISTRAR-cum-PS

(DIVYA BABBAR)  
COURT MASTER (NSH)  
(Signed order is placed on the file)

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. \_\_\_\_\_ OF 2026  
(@ SLP(C) NO. 14454/2026)

S

Appellant(s)

VERSUS

THE UNION OF INDIA & ORS.

Respondent(s)

O R D E R

Leave granted.

Learned Solicitor General as well as learned Additional Solicitor General have appeared and submitted on behalf of the first respondent-Union of India and learned standing counsel for second respondent-State has also submitted by adopting the contentions of learned Solicitor General and Additional Solicitor General.

We have heard learned counsel for the appellant.

OPERATIVE PORTION OF JUDGMENT AND ORDER:

In the circumstances, we direct that the appellant's daughter is permitted to undergo medical termination of pregnancy. The appellant, on behalf of her minor child, shall furnish an undertaking consenting to the medical termination of pregnancy of her minor daughter.

We direct that all medical safeguards shall be taken by the attending doctors, nurses and staff of the third respondent-AIIMS where the procedure is to be conducted.

We direct that aforesaid procedure shall be undertaken at the earliest.

In the result, we allow this appeal and set aside the order dated 21.04.2026 passed by the High Court of Delhi in Writ Petition (Civil) No. 4967/2026.

Having regard to the urgency in the matter, the operative portion of this judgment and order shall be released today itself.

Pending application(s), if any, shall stand disposed of.

.....J.  
( B.V. NAGARATHNA )

.....J.  
( UJJAL BHUYAN )

NEW DELHI;  
APRIL 24, 2026

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Ms. Swati Ghildiyal, AOR  
Ms. Sonakshi Sinha, Adv.

Dr. Vikrant Narayan Vasudeva, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. Leave granted.

2. The appeal is allowed in terms of the signed order. The operative portion of the judgment and order is released today which reads as under:

"In the circumstances, we direct that the appellant's daughter is permitted to undergo medical termination of pregnancy. The appellant, on behalf of her minor child, shall furnish an undertaking consenting to the medical termination of pregnancy of her minor daughter.

We direct that all medical safeguards shall be taken by the attending doctors, nurses and staff of the third respondent-AIIMS where the procedure is to be conducted.

We direct that aforesaid procedure shall be undertaken at the earliest.

In the result, we allow this appeal and set aside the order dated 21.04.2026 passed by the High Court of Delhi in Writ Petition (Civil) No. 4967/2026.

Having regard to the urgency in the matter, the operative portion of this judgment and order shall be released today itself."

3. Pending application(s), if any, shall stand disposed of.

(RADHA SHARMA)  
ASTT. REGISTRAR-cum-PS

(Signed order is placed on the file)

(DIVYA BABBAR)  
COURT MASTER (NSH)